GOVERNMENT OF INDIA PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS LOK SABHA

UNSTARRED QUESTION NO:1559
ANSWERED ON:30.11.2011
REVIEW APPEALS OF CAT DECISIONS
Acharia Shri Basudeb;Jaiswal Shri Gorakh Prasad ;Yadav Shri M. Anjan Kumar

Will the Minister of PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS be pleased to state:

- (a) the details of appeals against the decision of Central Administrative Tribunal (CAT) and cases in which the courts have given orders against the Union Government in this regard during the last three years;
- (b) whether such cases are centrally maintained;
- (c) if not, the reasons therefor;
- (d) the details of the action taken against the responsible officers when such decisions go against the Government;
- (e) if no action taken, the reasons in this regard and the corrective measures taken by the Government;
- (f) the details of service cases pending with CAT during the last three years and the reasons for its pendency; and (g) the number of vacancies in various levels of CAT at present?

Answer

Minister of State in the Ministry of Personnel, Public Grievances and Pensions and Minister of State in the Prime Minister's Office (SHRI V. NARAYANASAMY)

- (a) to (c): The data is not centrally maintained because appeals are filed against the judgements of Central Administrative Tribunal (CAT) by the applicants/respondents of respective Ministries/Departments/Organisations.
- (d) & (e): Action is taken as per the Disciplinary Rules.
- (f): The details of institution, disposal and pendency of cases is as detailed below:-

Period As on Institution Disposal Pendency
31.12.2008 18287 20352 21712
31.12.2009 24496 23681 22527
31.12.2010 26620 25477 23670

The pendency of cases is due to the institution of large number of cases every year.

(g): As present there are 3 vacancies of Judicial Member and 1 vacancy of Administrative Member of CAT. In addition, following posts at different levels are vacant in the CAT at present.

Group A 20 Group B 68 Group C 57